

वाणिज्य मंत्रालय में उप-मंत्री (श्री मुहम्मद शफी कुरेशी): (क) तथा (ख) . दिल्ली में शुष्क पत्तन की स्थापना सम्बन्धी सुझाव पर मंत्रालयों के परामर्श से अब भी विचार हो रहा है। अभी तक कोई अन्तिम निर्णय नहीं किया गया।

Tyre Dealers in Delhi

1245. SHRI D. N. DEB;
SHRI S. C. SAMANTA;
SHRI Y. A. PRASAD;
SHRI BEDABRATA BARUA;
SHRI R. R. SINGH DEO:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the police forcibly opened some shops of tyre dealers in Delhi recently;

(b) whether the police action was criticised by the United Chamber of Trade; and

(c) if so, Government's reaction thereto?

Agreement on sale promotion of Tea

1244. SHRI D. N. DEB;
SHRI Y. A. PRASAD;
SHRI BEDABRATA BARUA;
SHRI INDRAJIT GUPTA;
SHRI R. R. SINGH DEO:

Will the Minister of COMMERCE be pleased to state:

(a) the steps taken by Government subsequent to an agreement concluded between the delegations of Indian and Ceylon Governments on the sale promotion of tea; and

(b) whether the tea industry has been consulted to implement the decision arrived at?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) The recommendations made by the delegations of India and Ceylon following their recent talks in Colombo are being examined.

(b) A copy of the Press Communique issued on the conclusion of the negotiations is laid on the Table of the House. [Placed in Library. See No. LT-151/68]. It would be observed that the delegations have also recommended that a meeting should be convened as early as possible at which the representatives of the two Governments as well as of the Tea Producers and Tea Traders of the two countries would be given an opportunity of expressing their views on these proposals.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Bicycle tyres are covered by the Essential Commodities Act, 1955. The Delhi Administration under Section 3 of the said Act promulgated the Delhi Cycle Tyres and Tubes Control Order, 1967, on the 18th December 1967. According to the provisions of this order, no person can store for sale or distribution or offer for sale or sell cycle tyres and tubes except under and in accordance with the terms and conditions of a licence issued in this regard by the Licensing Authority. While the dealers are having sufficient stock of cycle tyres and tubes for purposes of sale without obtaining a valid licence, cycle tyres were being sold in the market at a premium. Inspection parties deputed by Delhi Administration assisted with Police for protection, broke open the locks of a few cycle tyre stores to check up the stocks of bicycle tyres in early January 1968. No shops of cycle tyre dealers were opened by the Police as such.

(b) and (c). Do not arise in view of the position explained in respect of part (a) of the Question.